

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



O.A./62/00099/2021

This the **18th** day of **February**, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

1. Javaid Ahmad Malik (Aged 43 years) Son of Ghulam Hassan Malik, Resident of Aarabal Dooru, District: Anantnag-192211.
2. Mohammad Anwar Shiekh (Aged 40 years) Son of Ghulam Mohammad Shiekh, Resident of Verinag Dooru, District Anantnag.
3. Mohammad Akram Teeli (Aged 42 Years) Son of Ghulam Mohammad, Resident of Veerinag Dooru, District Anantnag.
4. Imtiyaz Ahmad Itoo (Aged 33 Years) Son of Ghulam Hassan Itoo, Resident of Damhall Khoshipora, District Anantnag.
5. Aadil Hussain Khan (Aged 31 Years) Son of Gull Mohammad Khan, Resident of Cohan Kapran, District Anantnag.
6. Ajaz Ahmad Khanday (Aged 43 Years) Son of Ghulam Mohammad, Resident of Bumdoora Dooru, District Anantnag.
7. Bashir Ahmad Chopan (Aged 39 Years) Son of Abdul Ahad Chopan, Resident of Heward Dooru, District Anantnag.
8. Shahnawaz Ahmad Ganie (Aged 41 Years) Son of Ghulam Mohammad, Resident of Banghall, District Kulgam.

.....Applicants

(Advocate: Mr. Saleem Paray)

Versus

1. Union Territory of Jammu and Kashmir through Commissioner/Secretary to Government, Jal Shakti Department, Civil Secretariat, Jammu/Srinagar-190009.
2. Chief Engineer, Jal Shakti Department Kashmir, Srinagar-190009.

3. Superintendent Engineer, Jal Shakti Department (Hydraulic Circle) Anantnag-192101.
4. Executive Engineer, Jal Shakti Department, Qazigund, Anantnag-192221.
5. Assistant Executive Engineer, Jal Shakti Department, Dooru, Anantnag-192211.

.....Respondents

(Advocate:- Mr. Sudesh Magotra, D.A.G.)

O R D E R [O R A L]

Hon'ble Mr. Anand Mathur, Member (A):

At the outset, learned counsel for the applicants submits that the applicants would be satisfied if direction is given to the respondents to consider and decide the representations (Annexure A-7) of the applicants within a stipulated period of time.

2. Looking to the arguments of learned counsel for the applicants, the O.A. is disposed of with a direction to the respondents to consider and decide the representations (Annexure A-7) of the applicants within a period of two months from today by passing a detailed and speaking order and consider their cases for regularization and pay arrears of wages if, due to them. If the representations of the applicants are not available with the respondents, this O.A. would be treated as part of the representation.

3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present O.A.

4. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

/M.M/